#### Justice (retd) PC Pant appointed acting chairperson of NHRC

https://www.outlookindia.com/newsscroll/justice-retd-p-c-pant-appointed-actingchairperson-of-nhrc/2076148

Justice (Retd) P C Pant, who is a member of the National Human Rights Commission (NHRC), has also been appointed its Acting Chairperson with effect from April 25 this year, said an official statement on Monday.

"The Honourable President of India has authorised Justice Prafulla Chandra Pant, Member, NHRC India, to act as its Chairperson with effect from April 25, 2021," the NHRC's statement noted.

Prior to his appointment as member, NHRC on April 22, 2019, he was a Judge of the Supreme Court from August 13, 2014 to August 29, 2017, it mentioned.

He held the position of Chief Justice of the High Court of Meghalaya from September 20, 2013 to August 12, 2014, it said.

Justice Pant held the position of Additional Judge, High Court of Uttarakhand, from June 29, 2004. On February 19, 2008, he was appointed as a permanent Judge of the Uttarakhand High Court. PTI DSP

## पी सी पंत को एनएचआरसी का कार्यवाहक अध्यक्ष नियुक्त किया गया

https://navbharattimes.indiatimes.com/india/pc-pant-appointed-as-acting-president-ofnhrc/articleshow/82376908.cms

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य न्यायमूर्ति (सेवानिवृत्त) पी सी पंत को गत 25 अप्रैल से इसका कार्यवाहक अध्यक्ष भी नियुक्त किया गया है। एक आधिकारिक बयान में सोमवार को यह जानकारी दी गई। एनएचआरसी की ओर से जारी बयान के मुताबिक, "भारत के माननीय राष्ट्रपति ने एनएचआरसी के सदस्य न्यायमूर्ति प्रफुल्ल चंद्र पंत को 25 अप्रैल 2021 से आयोग के अध्यक्ष के तौर पर कार्य करने के लिए अधिकृत किया है।" इसके मुताबिक, 22 अप्रैल 2019 को एनएचआरसी का सदस्य नियुक्त किए जाने से पहले वह 13 अगस्त 2014 से 29 अगस्त 2017 तक उच्चतम न्यायालय में न्यायाधीश के पद पर थे।

#### PIL to curb begging by children at traffic signals: HC seeks Centre, Delhi govt stand

https://www.outlookindia.com/newsscroll/pil-to-curb-begging-by-children-at-traffic-signals-hc-seeks-centre-delhi-govt-stand/2075809

The Delhi High Court on Monday sought response of the Centre and Government of National Capital Territory of Delhi (GNCTD) on a PIL seeking directions to them to curb child begging and prevent employing of children as labour at traffic signals to sell various products.

A bench of Chief Justice D N Patel and Justice Jasmeet Singh issued notice to the Ministry of Women and Child Development, GNCTD, National Commission for Protection of Child Rights, Delhi Commission for Protection of Child Rights, police, and the National Human Rights Commission seeking their stand on the plea by a lawyer.

The petitioner, Piyush Chhabra, has sought directions to the authorities concerned to enact appropriate policies and law to prevent exploitation of children.

In his plea, he has cited the various instances when he came across children, sometimes with infants in their arms, begging at traffic signals or selling some products for survival.

He has contended that it is the responsibility of the authorities to ensure care, protection and appropriate rehabilitation of such children in need.

"Using children as a medium for begging or engaging them for work on roads was hazardous to their mental and physical health and also violated their constitutional rights to life and education," the petition has said. PTI HMP RKS RKS

# Justice Pant named acting chief of NHRC

SPECIAL CORRESPONDENT NEW DELHI

Justice Prafulla Chandra Pant, a former Supreme Court judge, has been appointed the Acting Chairperson of the National Human Rights Commission (NHRC) with effect from April 25, the commission said on Monday. Justice Pant was appointed a member of the NHRC on April 22, 2019.

The post of Chairperson has been vacant since the former Chief Justice of India H.L. Dattu completed his tenure on December 2.

#### JUSTICE (RETD) P C PANT APPOINTED ACTING CHAIRPERSON OF NHRC

**NEW DELHI:** Justice (Retd) P C Pant, who is a member of the National Human Rights Commission (NHRC), has also been appointed its Acting Chairperson with effect from April 25 this year, said an official statement on Monday. "The Honourable President of India has authorised Justice Prafulla Chandra Pant, Member, NHRC India, to act as its Chairperson with effect from April 25, 2021," the NHRC's statement noted. Prior to his appointment as member, NHRC on April 22, 2019, he was a Judge of the Supreme Court from August 13, 2014 to August 29, 2017, it mentioned.

## Delhi HC issues notice on PIL seeking direction to stop child begging at traffic signals

https://www.aninews.in/news/national/general-news/delhi-hc-issues-notice-on-pilseeking-direction-to-stop-child-begging-at-traffic-signals20210503165851

The Delhi High Court on Monday issued notice to National Commission for Protection of Child Rights (NCPCR), Delhi Government, National Human Rights Commission (NHRC), and others on a petition seeking direction to enact appropriate law and policies to stop child begging and selling of products on traffic signals and junctions. The Bench of Justice DN Patel and Justice Jasmeet Singh on Monday sought response from all the respondents on public interest litigation (PIL) filed by Piyush Chhabra, a social activist and practicing lawyer in Delhi Courts, and slated the matter dor June 2.

The petitioner Piyush Chhabra also sought the issuance of directions to the respondents to protect the rights of the children upon the streets of Delhi and to make proper arrangements for the children at Child Care Institutes. The petition also seeks directions to make appropriate policies/laws to curb the terrible situations of the children in street. The plea also seeks the Delhi Commission for Children Protection Rights (DCPCR) to verify the identity of these impoverished children and also their paternity to ascertain the true identity of these children, especially of infants, and to take appropriate legal action against such adults who promote child begging or use helpless children as a tool to promote begging. The children and infants who are the subject matter of this petition immediately need protection from the State. Children are the greatest human resource of any country, and a measure of a country's social development lies in its children's well-being. That using children as a medium for begging or engaging children directly on the open roads even in the bad weather conditions is not only hazardous to their mental and physical health but also violating their constitutional rights such as right to life, right to education, plea read. (ANI)

### पी सी पंत को एनएचआरसी का कार्यवाहक अध्यक्ष नियुक्त किया गया

https://hindi.business-standard.com/storypage hin.php?autono=2096121 राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य न्यायमूर्ति (सेवानिवृत्त) पी सी पंत को गत 25 अप्रैल से इसका कार्यवाहक अध्यक्ष भी नियुक्त किया गया है। एक आधिकारिक बयान में सोमवार को यह जानकारी दी गई।

एनएचआरसी की ओर से जारी बयान के मुताबिक, "भारत के माननीय राष्ट्रपति ने एनएचआरसी के सदस्य न्यायमूर्ति प्रफुल्ल चंद्र पंत को 25 अप्रैल 2021 से आयोग के अध्यक्ष के तौर पर कार्य करने के लिए अधिकृत किया है।"

इसके मुताबिक, 22 अप्रैल 2019 को एनएचआरसी का सदस्य नियुक्त किए जाने से पहले वह 13 अगस्त 2014 से 29 अगस्त 2017 तक उच्चतम न्यायालय में न्यायाधीश के पद पर थे।

#### Justice Pant appointed NHRC acting chairperson

https://www.thehindu.com/news/national/justice-pant-appointed-nhrc-actingchairperson/article34471512.ece

The National Human Rights Commission on Monday said NHRC member Justice (retired) Prafulla Chandra Pant had been appointed as the acting chairperson of the Commission with effect from April 25.

A former Supreme Court judge, Justice Pant was appointed member of the NHRC on April 22, 2019. The post of chairperson has been vacant since Justice H.L. Dattu, a former Chief Justice of India, completed his tenure on December 2, 2020.

In a statement in March, Justice Pant had raised the issue of vacant posts in the NHRC and State Commissions, terming it a "matter of concern".

#### Justice Prafulla Chandra Pant Appointed As The Acting Chairperson Of National Human Rights Commission

https://www.livelaw.in/news-updates/justice-prafulla-chandra-pant-appointed-as-theacting-chairperson-of-national-human-rights-commission-173527

The President of India, Ram Nath Kovind has authorized Justice Prafulla Chandra Pant, Member, National Human Rights Commission, NHRC India, to act as its Chairperson with effect from 25th April, 2021. Prior to his appointment as the Member, NHRC on 22 April, 2019, Justice Pant was a Judge of the Supreme Court of India from 13th August, 2014 to 29th August, 2017.

About Justice Pant

Justice Pant was born in the State of Uttarakhand (then part of Uttar Pradesh State) on 30th August, 1952. After his primary and secondary education, he graduated from Allahabad University with a degree of Bachelor of Science, and thereafter, obtained the degree of LL.B from Lucknow University. Justice Pant enrolled with the U.P. Bar Council at Allahabad in 1973, and practiced Law in the High Court of Judication at Allahabad. From Feb 1976 to Nov 1976, he served as Inspector Central Excise and Customs at Sagaur, M.P. Thereafter, he entered into Uttar Pradesh Judicial Service in the year 1976 through Uttar Pradesh Civil (Judicial) Services Examination, 1973. He was promoted to Uttar Pradesh Higher Judicial Service in 1990. After the creation of the new State of Uttarakhand, he served as the rst Secretary, Law, and Justice of the State. He also held the post of District and Sessions Judge at Nainital before being posted as Registrar General of the High Court of Uttarakhand at Nainital. Justice Pant took oath of Oce of Additional Judge, High Court of Uttarakhand with effect from 29 June 2004, where after, on 19th February 2008, he was administered oath as a permanent Judge of the Uttarakhand High Court. He assumed charge of Oce of Chief Justice of the High Court of Meghalaya at Shillong on 20th September, 2013 and continued till 12th August, 2014. On being further elevated, he took oath of Oce of Judge, Supreme Court of India on 13th August 2014 and demitted the oce on 29th August 2017.

#### Delhi HC issues notice on PIL seeking direction to stop child

https://english.lokmat.com/national/delhi-hc-issues-notice-on-pil-seeking-direction-tostop-child-begging-at-traffic-signals/

The Delhi High Court on Monday issued notice to National Commission for Protection of Child Rights (NCPCR), Delhi Government, National Human Rights Commission (NHRC), and others on a petition seeking direction to enact appropriate law and policies to stop child begging and selling of products on traffic signals and junctions. The Bench of Justice DN Patel and Justice Jasmeet Singh on Monday sought response from all the respondents on public interest litigation (PIL) filed by Piyush Chhabra, a social activist and practicing lawyer in Delhi Courts, and slated the matter dor June 2.

The petitioner Piyush Chhabra also sought the issuance of directions to the respondents to protect the rights of the children upon the streets of Delhi and to make proper arrangements for the children at Child Care Institutes. The petition also seeks directions to make appropriate policies/laws to curb the terrible situations of the children in street. The plea also seeks the Delhi Commission for Children Protection Rights (DCPCR) to verify the identity of these impoverished children and also their paternity to ascertain the true identity of these children, especially of infants, and to take appropriate legal action against such adults who promote child begging or use helpless children as a tool to promote begging. The children and infants who are the subject matter of this petition immediately need protection from the State. Children are the greatest human resource of any country, and a measure of a country's social development lies in its children's well-being. That using children as a medium for begging or engaging children directly on the open roads even in the bad weather conditions is not only hazardous to their mental and physical health but also violating their constitutional rights such as right to life, right to education, plea read.

### पी सी पंत को एनएचआरसी का कार्यवाहक अध्यक्ष नियुक्त किया गया

https://www.ibc24.in/news/P-C-Pant-appointed-acting-chairman-of-NHRC-163469 राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य न्यायमूर्ति (सेवानिवृत्त) पी सी पंत को गत 25 अप्रैल से इसका कार्यवाहक अध्यक्ष भी नियुक्त किया गया है। एक आधिकारिक बयान में सोमवार को यह जानकारी दी गई।

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इसके मुताबिक, 22 अप्रैल 2019 को एनएचआरसी का सदस्य नियुक्त किए जाने से पहले वह 13 अगस्त 2014 से 29 अगस्त 2017 तक उच्चतम न्यायालय में न्यायाधीश के पद पर थे।

## Odisha: National Human Rights Commission summons health ...

https://timesofindia.indiatimes.com/city/bhubaneswar/odisha-national-human-rightscommission-summons-health-secretary-over-negligence-cry/articleshow/82366891.cms The National Human Rights Commission (NHRC) has issued conditional summons to state health secretary to appear before it on June 30 over allegation of Covid care mismanagement and lackadaisical attitude in submitting requisite reports to the commission. The rights panel passed this order on April 19 while hearing a petition filed by activist Radhakanta Tripathy on September 17 last year. The petitioner had alleged that two persons had died due to inaction and negligence of doctors and staff at the district headquarters hospital (DHH) in Dhenkanal. Tripathy said Susant Prusty from Nadhara village under Odapada block in Dhenkanal district had suffered a heart attack on September 14 after knowing that he wad tested positive. He collapsed on the hospital verandah due to the negligence of medical staff and lay unattended by doctors. In a similar incident, Kishor Chandra Sahoo of Dhenkanal town, who had respiratory problems, died due to delayed supply of oxygen and nebuliser by the hospital authorities on April 29 last year, Tripathy had alleged. The petitioner had prayed before the NHRC to intervene in such type of sensitive issues so that lives can be saved. On December 3 last year, the commission had directed health secretary to submit requisite report in the case within four weeks failing which the commission said it would invoke coercive power, calling for personal appearance of the authority concerned before the rights panel. Tripathy said the authorities did not submit the report despite enough time granted by the rights panel.

#### Documentary on children in jails released

#### https://www.tribuneindia.com/news/himachal/documentary-on-children-in-jails-released-247948

Anjali, a short documentary film on life and growth issues of children lodged in jails by filmmaker Dev Kanya was recently released (April 30) by DGP, Prisons and Correctional services, Somesh Goyal. The film was made under the banner of Himalayan Velocity, a Himachali production house.

The film is produced by Uttam Prakash Thakur and Push Raj Thakur. Releasing the film, Goyal said nearly 2,000 children under the age of six live with their mothers in various prisons of the country. The film was shot largely in Model Central Jail, Kanda.

The issues addressed included education, nutrition, social assimilations as children could not be made to suffer and punished for wrongs done by their parents. This is the second film by Dev Kanya highlighting reforms and issues related to Himachal prisons, the first one was 'Behind the Bars', which was also adjudged the best film on prisons by National Human Rights Commission in 2018.

## Jammu Kashmir: राष्ट्रीय मानवाधिकार आयोग के चेयरपर्सन सहित अन्य पद भरे जाएं : खजूरिया

https://www.jagran.com/jammu-and-kashmir/jammu-sukesh-khjauria-says-nationalhuman-rights-commission-chairperson-and-other-posts-to-be-filled-21611978.html जम्मू कश्मीर के सामाजिक कार्यकर्ता सुकेश खजूरिया ने प्रधानमंत्री नरेंद्र मोदी को पत्र लिखकर मांग की है कि राष्ट्रीय मानवाधिकार आयोग के चेयरपर्सन, दो सदस्यों सहित जांच करने वाले महानिदेशक की नियुक्ति की जाए। प्रधानमंत्री को लिखे पत्र में खजूरिया ने कहा कि इस समय देश के लोग कोरोना की चुनौती का सामना कर रहे हैं और हजारों लोगों की रोजाना मौत हो रही है।

ऑक्सीजन की कमी और अस्पतालों में बेड की कमी से लोग जूझ रहे हैं। उन्होंने कहा कि मानवाधिकारों की रक्षा के लिए राष्ट्रीय मानवाधिकार आयोग की भूमिका अहम है। देश के इतिहास में जब से राष्ट्रीय मानवाधिकार आयोग का गठन हुआ है तब से लेकर पहली बार यह बिना चेयरपर्सन, कार्यवाहक चेयरपर्सन, दो सदस्यों और जांच के महानिदेशक के बिना काम कर रहा है। उन्होंने प्रधानमंत्री से अपील की कि वे इस मामले में हस्तक्षेप करते रिक्त पड़े पदों को भरने के लिए कदम उठाएं। दिसंबर 2020 में न्यायाधीश एचएल दातू के सेवानिवृत्त हो जाने के बाद चेयरपर्सन का पद रिक्त पड़ा हुआ है। मई 2020 से ही आयोग में जांच करने वाले महानिदेशक के पद भी रिक्त हुआ है।

उन्होंने आयोग को प्रभावी बनाने के लिए चेयरपर्सन और सदस्यों की नियुक्ति किए जाने पर जोर देते हुए कहा कि कानून के अनुसार चेयरपर्सन और सदस्यों के नाम की सिफारिश प्रधानमंत्री की अध्यक्षता वाली उच्च स्तरीय कमेटी करती है। कमेटी नामों की सिफारिश राष्ट्रपति को करती है। राष्ट्रपति अंतिम मुहर लगाते है। प्रधानमंत्री देश के लोकप्रिय लोकतांत्रिक नेता है और उन्हें यह सुनिश्चित बनाना चाहिए कि सभी संवैधानिक संस्थान सुचारू रूप से काम करें।